14,06 hep.

COMMITTEE OF PRIVILEGES

Extension of time for presentation of Report

DR. HENRY AUSTIN (Ernakulam): Sir, I beg to move:—

"This House do further extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding handcuffing of Shri Ishwar Chaudhry, M.P., referred to the Committee on the 30th August, 1974."

बी घटल बिहारी बाजपेयी (ग्वालियर): प्रस्ताव से साफ़ है कि जब भी प्रिवलेज कमेटी को मामल। सापा जाता है तो उस के लिए समय तय किया जाता है।

बी सधु लिसये: (बांका): धपने बीच में वेकार का विवाद खड़ा कर दिया था और उस विवाद का कोई मर्च नहीं था। माप से कर्तिन गलत करवाते हैं। प्रस्ताव को ले कर क्यों भाए? स्पीकर से इजाजत परवान करवा लीजिये। माप यही कह रहे थे न कि स्पीकर करता है?

अध्यक्ष महोत्रयः कौन सा स्पीकर करता हें ?

भी सन्धु निमये : धाप धनुमति दीजिये । हाउस के सामने ये क्यों धाए ? धनर मेरा एमेंडमेंट गलत वा जिसके उत्तर इतन ही हल्का किया तो यह मामला यहां क्यों धा रहा है ? धापस में तय क्यों नहीं कर लेते? क्यों हम से समय बढ़वाना चाहते हैं ? मैं दवा नहीं और इन्होंने उसको विश्लीट करवाया । सभ्यक्त महोदय : कोई हर्ज नहीं था सगर समय फिक्स हो जाता ।

भी ममुलियये : ग्रापको रुनिय इतनी जल्दी नहीं देना चाहिये या ।

ध्ययक महोदय: कॉलन कहा दिया ? इ।उस ने फ़सला किया ! मैंने कॉलग चोड़े ही दिया बाउस पर !

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding handcuffing of Shri Ishwar Chaudhry, M.P., referred to the Committee on the 30th August, 1974."

The motion was adopted.

14.10 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER There is the No-Confidence Motion.

SHRI JYOTTRMOY BOSU (Diamond Harbour): With your permission, Sir, I seek the leave of the House to move my motion:

"That this House expresses its lack of confidence in the Council of Ministers."

MR. SPEAKER: Those who are in favour may rise in their seats.

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The requisite number is there. They are more than fifty. So, the motion is granted leave.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): With your permission. Sur, I beg to move:

"That rule 26 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Private Members' Business in today's List of Business of Lok Sabha be suspended."

SOME HON. MEMBERS: No no. (Interruptions).

SHRI INDRAJIT GUPTA (Allpore): The Untouchabilty Bill should be discussed; it is very important. Private Members Business should also be gone through

श्री घटल बिहारी वाजपेयी (ग्वालियर): घट्यक्ष महादय, हम इसका विरोध करने हैं।

को क्यान नन्दन निश्च (वेगुसराय) दोनो होने चाहिये, प्राइवेट मैम्बर्स विजनेस भी ह,ना चाहिये और फ्रन-टचे बेलिटी विल भी लिया जाना चाहिये।

व्यवधान

श्री श्रटल बिहारी वाजपेयी : इनके मोक्सन पर भी हमें सुनेने या नहीं ?

श्री मधु लिमये (बाका) : यह फैसला बहुमत के श्राघार पर नहीं होगा, यह सर्व-सम्मति से ही होगा।

भी सटल विहारी वाजपेयी: प्रध्यक्ष महोदय, नियम को सस्पैड करने का मामला इतना सरल नहीं है। अगर केवल सख्या कल के आधार पर यह काम हुआ तो मैं चाहुगा कि आध हस्तक्षेप करें। सम्बक्त महोत्रय: मेरे बस की बाल क्या है, जब आपको सूट करता है तो आप कहते ` है कि में दखल दू।

को स्थास निःवन भिश्च . एक भी कैस ऐसा नहीं है जिसमे इस तरह फैमला किया गया हो, र्जूजब तक पूरा हाउस सहमत न हो तब तक इस तरह फैसला नहीं हुआ है। ग्राप रूल 29 का प्रोवाङको देखिये।

भी शंकर वयाल सिंह: (चतरा): हम लोगो का सारा कार्यक्रम निर्धारित किया हुमा है। हम नहीं च.हते है कि सदन का सल एक दिन के लिये भी बढ़े। पालिय.मैटरी एफेयर्स के मिनिस्टर जो मोशन लाये है, श्राप जस पर बोट ले लीजिये।

(ध्यवभाग)

श्री मधु लिमये : श्रध्यक्ष महोदय, इनका प्रस्ताव एक दफे पढ़ लीजिये, मैंने सुना नहीं।

MR. SPEAKER. There are two motions by him, No. 388 ...

SHRI JYOTIRMOY BOSU: The Rule requires that you should give your convent first. The Rule says "with the consent of the Speaker" So, have you given your consent?

भी भटल बिहारी वाजपेयी : भध्यक्ष महोदय, भ्रापने बड़ी जल्दी इजाजत दे दी। जब कभी हम रुल के सस्पेशन की इजाजत मागते है तो भ्राप इजाजत नहीं देते है।

बाध्यक्ष महोदय: प्रापने भी क्वैश्वन अवर मे दो बार इजाजत ले ली है।

SHRI S M BANERJEE (Kanpur): Did you ever permit us to abandon the Question Hour? Never

SHRI K RAGHU RAMAIAH: May I explain? Normally, this is not done, but they have chosen to move the motion. So it is for them to choose whether they want to proceed with the No-Confidence Motion or with the Private Members' Busness, I have said that since the House is to adjourn today and because there is limited time, the Private Members' Business should be suspended.

SHRI INDRAJIT GUPTA: But why should you suspend it and take away our rights?

SHRI JYOTIRMOY BOSU: I would suggest that we sit tomorrow and go through the No-Confidence Motion from 11 A.M. to 8 P.M

SHRI S. M. BANERJEE: On a point of order.

SHRI SHYAMNANDAN MISHRA: On a point of order.

MR. SPEAKER: What is your point of order?

SHRI SHYAMNANDAN MISHRA: Please see the proviso to rule 29. Since the Resolution of the hon. Member, Shri Samar Guha, is a carry-over from the last day, according to the proviso to this rule, this will have precedence over all other business today. That means, it will have precedence even over the neconfidence motion. Please rean this Sir.

MR. SPEAKER: I have read it. This concerns the order of the business. Now Mr. Raghu Ramaiah is asking for suspension of the rule. It is not a question of order of business.

SHRI SHYAMNANDAN MISHRA: Here it is very clear that it shall have precedence over all other business.

MR. SPEAKER: Only if the rule stands. But he is asking for the rule to be suspended,

SHRI SHYAMNANDAN MISHRA: Which rule?

MR. SPEAKER: Rule 26.

SHRI SHYAMNANDAN MISHRA: He is asking for suspension of another rule. This rule is not being asked for suspension.

MR. SPEAKER: If the Private Members' Business is suspended, what will be left to follow?

SHRI SHYAMNANDAN MISHRA: Then the motion for suspension will have to be in respect of all these rules.

MR. SPEAKER: When the rule is suspended, all its provisions are suspended.

SHRI SHYAMNANDAN MISHRA: My submission is that this rule has not been asked for suspension.

MR. SPEAKER: This follows rule 26.

SHRI SHYAMNANDAN MISHRA: That cannot be the contention. Even here you will find that there has not been a single instance where it has been done by majority. It has to be done unanimously. This has never been done by majority.

MR. SPEAKER: That is a different matter. First, you were asking for my interpretation and now you are asking about propriety. My interpretation is that, once you suspend this rule, the other questions do not arise.

SHRI SHYAMNANDAN MISHRA: My submission is that, because of rule 29, that motion is out of order.

MR. SPEAKER: How can it be out of order?

SHYAMNANDAN MISHRA: Certainly. This Private Member's Resolution will have procedence.

श्री मदल बिहारी वाज्येयी: प्राप्यक्ष महोत्रय, सथर प्राप्ये एक बार क्स 26 को क्लरेंड करने की कात स्वीकार कर ली, तो सारा नान-प्राफिश्यस विजनेंस चला गया। नेकिन हम उसका इन्प्रतीमेटेशन ठीक से सम्ब्रह में, इसी लिये विरोध कर रहे हैं। मेरा कहना है कि कानूनी तांव वेंच में हम लोग न पड़े। सभी समय है, प्रन-टचे बलिटी विल भी लिया जा सता है भीर नान -प्राफिशियल किजनेंस भी लिया जा सकता है भीर फिर 6 वजे से नी-कांफीडेंस मोशन भी शुरु किया जा सकता है। प्राज ही प्राप्त सेंशन खत्म कर दीजिये, हम नहीं चाहते हैं कि इसे प्राप्त विव्रया जाये। यह रचनात्मक मुझाव है।

SHRI SAMAR GUHA (Contal); & you hear me, the problem will be over.

MR. SPEAKER: Mr. S. M. Baneriee.

EHRI S. M. BANERJEE: The motion before this House is about the suspension of rule 26....(Interruptions). We can do one thing, We can take up Private Members' business as also Untouchability Amendament Bill and can continue upto 6.09 p.M....(Interruptions).

SHRI SHYAMNANDAN MISHRA: We can then take up No-Confidence Motion and sit upto 6.00 a.m.

SHRI S. M. BANERJEE; 6 O'clock in the morning looks very romantic. But there will be no quorum Members will deliver their speeches and go. When the voting takes place there will be only ten Members on this side including Banerjee. You will deliver your speech and go.... (Interruptions). Let us take up non-official Resolution as also the Unsuchability Amendment Bill. This Bill has come after such a long time.... (Interruptions).

MR. SPEAKER: This business can be carried over to the next session.

ची सब् शिवस : धप्पक्ष सहोदय, नेरा पायंट आफ धावंर वह है कि नियस 198 के धनुसार कार्यवाही नहीं हो रही है। इस स्टेज पर श्री रचुरायेंबा का प्रस्ताव बिल्कुल नहीं घा सकता है। नियस 198 (1) इस प्रकार है:

"A motion expressing want of confidence in the Council of Ministers may be made subject to the following restricts..."

यह हो गया है।

नियम 198 (2) इस प्रकार है:

"If the Speaker is of opinion that the motion is in order he shall read the motion to the House and shall request the members who are infavour of leave being granted to rise in their place..."

यह भी हो गया है। लेकिन, प्रध्यक्ष महोदय, क्या आप नियम 198 (3) के बारे में कोई फैसला किये बिना ही श्री रचुरामैया को मोशन को लेलेंगे? नियम, 198(3) इस प्रकार है:

"If leave is granted under subrule (2), the Speaker may, after considering the state of Business in the House, allot a day or days or part of a day for the discussion of the motion."

पहले नो-कान्फिटेंस मोशन के शिल्प समय निर्धारित करना चाहिए, धौर उस के बाद श्री रचुरामैया के प्रस्ताव का क्या करना है, यह तय होगा। मैं चाहता हूं कि पहले झाए नो-कान्फिटेंस मोशन के लिए समय-दो, दिन, तीन दिन या चार दिन-- निर्धारित की खिये। पहले इस बारे मैं फैसला हो धौर उस के बाद श्री रचुरामैया का प्रस्ताव धा सकता है। पहले नियम, 198(3) की अर्तों को कम्प्लाई किया जावे। इस स्टेज पर श्री रचुरामैया का प्रस्ताव बा रचुरामैया का प्रस्ताव का प्रस्ताव विलक्षण झाउंट झाक झाउंट है।

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(Interruptions).

SHRI H. E. L. BHAGAT (East Delhi): The point made out by Shri Madhu Limaye to my mind is totally untenable. The rule is there that this House can suspend its business, and it is within the powers of this House...(Interruptions).

Shri Raghu Ramaish's motion is absolutely in order.

Becondly, a No-Confidence Motion is considered to be a very serious motion. I thought, they would have pressed for its being taken up immediately. I am surprised that they are not serious about it... (Interruptions). That means, they are indulging in tactics and other things. It is a motion which should be taken up immediately.

MR. SPEAKER: Now, it is for the Speaker to fix the time and if I fix the time, all your problems are solved. So, we take it up immediately.

श्री सब् िलमथे: पहले समय निर्धा-रित कीजिए। पहले इस बारे में निर्णय होना चाहिए कि इस के लिए कितना समय रखा जाये—10 घटे, 12 घंटे, दो दिन, तीन दिन?

MR. SPEAKER: After we fisish it, we take up the Private Members' business, for 2th hours,

SHRI SAMAR GUHA: Please hear my submission. The resolution is in my name. I say that if you try to scuttle the Pravate Member's business—which involves the honour of Netaji Subhas Bose....

MR. SPEAKER: Now, it is 230. We will have six hours for this.

श्री मधु लिमवे: 12 घंटे से कम समय कभी नहीं रखा गया है। 12 घंटे से कम नहीं हो सकता है। SHRI SHYAMNANDAN MISHRA: No, you please go by the convention. You see as to how much time has been devoted to no-confidence mations in the past. Not less than ten hours at any rate.

MR. SPEAKER: You want both things and then you say not less than ten hours.

SHRI SHYAMNANDAN MISHRA:

PROF. MADHU DANDAVATE (Rajapur): There is a precedent. We had a pretty long discussion during the Railway strike.

MR. SPEAKER: It is for the House to decide. The rule also says 'a part of it'.

SHRI JYOTIRMOY BOSU: Had Mr. Raghu Ramaiah moved his motion prior to the no-confidence motion, the things could have been simpler.

श्री मधु लिमये : पहले समय निर्धारित कीजिए। 12 चंट से कम नहीं हो सकता है।

ब्रध्यक्ष महोत्रय. 12 षटे रखना इम-पासिविल है।

SHRI JYOTIRMOY EOSU: Yeu are under an obligation to fix the time.

MR. SPEAKER: Yes, I am under so many obligations every day.

श्री ग्रटल विहारी वाजपेयी: श्रध्यक्ष महोदय, श्री रघुर,मैया के मोशन का क्या हुग्रा? क्या उन्होने इस को विदद्ध कर क्या है या हाउस ने उस को रिजेक्ट कर दिया है ?

क्रव्यक्त महोबय: हाउस ने आज एडजार्न करने का फैसला किया है। रात के 12 बजे ले बाद्दुनारो आं जाएगा। हाउस ही इस फैसले को बदल सकता है।

[Mr. Speaker]

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I cannot change the decision of the House. That is why it is put before the House. I cannot change the decision. The House has decided that it will adjourn to-day. I cannot change it.

PROF. MADHU DANDAVATE: But the House can.

SHRI SHYAMNANDAN MISHRA: Is it for the first time that the House would be sitting beyond the time that had been fixed?

The question is that the Speaker adjusts it according to the convenience of the ruling party. That is a thing to which we take scrious objection.

May I ask you, why you, as the guardian of the interests of this House, and particularly in financial matters, did not care to provide an opportunity to us for the discussion of many of the Ministries which had remained undiscussed? And then we had also sent you a request that a meeting of the Business Advisory Committee should be held but you did not heed it. Now we will have to take a decision, Mr. Speaker, if you do not heed our request in this way none of us will be able to serve on the Business Advisory Committee. We had made a request to you to convene a meeting of the B.A.C.

MR. SPEAKER: Don't try to browbeat the Speaker always. Will you kindly sit down Mr. Mishra: You put it in the Business Advisory Committee day before yesterday and you put the same thing the next day. I am not bound that I should bring it again and again every day.

SHRI SHYAMNANDAN MISHPA-What did we say? Did we say . anything about it?

MR. SPEAKER: I am not bound to hold it every day.

SHRI SHYAMNANDAN MISHRA: Wq are also not bound to serve in the Committee (Interruptions).

MR. SPEAKER: This is the decision of the House that we adjourn to-day. I cannot defy the decision of the House.

भी अदल विहारी वाजपेवी: अध्यक्ष महोदय, अत्यको याद होगा जब बीच में दस दिन की छुट्टी रखने का फैसला किया गया था तो खाप की यह राय थी और हमारा भी आवेदन था कि सेशन को आये बढाने पर विचार किया जाएगा।

चाष्यक्ष महोदय': धाप ने रायंदी, मैं ने तो दी नहीं।

श्री श्वामन्दन मिश्र : श्राप लोगों को जाना था सीलोन, इस लिए हम लोगों को जिबह कर दी।

MR. SPEAKER: Even when the House sits, I can go. It was you who brought that before us.

SHRI JYOTIRMOY BOSU: Mr. Speaker, Sir. you are taking away tour working days out of this. You, in your wisdom, are saying now...

MR. SPEAKER: The Minister is here. He is sitting there. I do not come in at all. The Minister is sitting here.

SHRI JYOTIRMOY BOSU: Six, you in your wisdom said that let us have ten days total break and let us come back and see how the work goes on and then we shall consider this (Interruptions).

SHRI SHYAMNANDAN MISHRA: What did we say? Did we say unfair.

SHRI K. RAGHU RAMAIAH: Sir, I would like to say that the Opposition leaders in the Business Advisory Committee meeting, in their wisdom,

suggested holidays. I made it very clear then that there was no question, of extension of the House; subsequently, this matter did come up at the last meeting of the Business Advisory Committee. We have been sitting here for so long. There is no point in extending the House; since we have already fixed up our engagements, it is impossible to extend.

भी मधु लिमये: 11 दिन की छुट्टी के बारे में इस सदन में कोई "ाब लाए थे? 11 दिन की छुट्टी कैसे हुई ?

SHRI JYOTIRMOY BOSU: you are the Chairman of the Business Advisory Committee. Shri Raghu Ramaiah is not the Chairman,

MR SPEAKER: We had another Rusiness Advisory Committee meeting where it was decided to adjourn the House to-day,

SHRI JYOTIRMOY BOSU: You gave a categorical assurance that after the break we can come back...

SPEAKER: Not at all. MR. Please do not put it in my mouth. This was again discussed in the other BA.C. meeting. Do not try to coerce.

SHRI SHYAMNANDAN MISHRA: The entire Opposition is united on the issue that we must take up the non-official business; we must take up the Untouchability Bill. The entire Opposition is united on this You are only coercing the Opposition

MR. SPEAKER: That is a different matter. It is for the House to decide whether they are revoking their old decision to sit only for today. The simple matter is that the House is to adjourn to-day as perthe decision of the Business Advisory Committee as per the scheduled programme. If the House otherwise decides I have to accept it.

SHRI SHYAMNANDAN MISHRA: As has been the practice, we will not take less than ten to twelve hours. The no-confidence cannot be treated frivolously.

SHRI VIRKAM MAHAJAN (Kangra): They want to stall the Untouchability Offences Bill. It is a deliberate attempt.

SHRI VAYALAR RAVI (Chiray-Everybody in the Isouse knows that we decided to go home because there was no information about the extension of the House. If the Opposition was so particular to bring in the No-Confidence Motion. why were they delaying that? There was no quorum in the House in the last few days. Now they are coming with this plea and by a backdoor way they come up before the House with this Motion. Sir, we have to go tomorrow morning. If they had brought it yesterday they could have get extension of the House. So we oppose it.

श्री मध् लिमये : छुट्टी का प्रस्ताव सदन के सामने रघुरमैया जी ने क्यों नही रखा? अब प्रस्ताव राख रहे है(व्यवधान)... भ्राज तक जितना समय मिला है स्रविश्वास के प्रस्ताव पर उस से एक मिनट कम नही होना चाहिए। जो मिनिमन या उसी को दे दी जिए।

श्री जनेवबर मिथा (इलाहबाद) : इन के खिलाफ ग्रविश्वाम का प्रस्ताव भाषा है भौर यही उस के लिए समय तय करेंगे ?

MR. SPEAKER: I have no alternative. This motion is already there that we will finish by 12 O'clock After that it will be tomorrow.

श्री घटल बिहारी बाजपेयी : ग्राप ग्रंग्रेजी कायदेसे मत जाडार । हमारे यहां प्रात. काल मे दिन बदलता है।

जन्मक बहोनन : जन जापके गाफिक बैठे को संसेकी कामने पर मत जाइए ?

PROF, MADHU DANDAVATE: There is a precedent when we discussed till early hours next morning no-confidence motion regarding railway strike. There is nothing sacrosanct about the earlier decision taken. You can change the decision.

भी वय जिम्मे : सञ्चक्ष महोदय, यह कोई रेलचे टाइम टेबल हम तय कर रहे हैं ? दूसरे दिन का मतलब है 11 बजे। लोक सभा में इसरे दिन का मतलब होता है 11 बजे त ह। यह कोई रेलबे टाइम टेबल ती नहीं बन रहा है..... (व्यवदान)....

थी एस० धम० बनर्थी : धाप उस में कर थी जिए कि 12 बजे के बाद बैटेंगे तों एलावेंस मत दीजिएगा।

श्री मध शिमये : हां. इस को नया दिन न माना जाए। ग्राप 51 रुपया काट लीजिए।

SHRI K. RAGHU RAMAIAH: Sir, let there be six hours for the no-confidence motion and after that if they like two hours for the non-official business. (Interruptions).

SHRI SAMAR GUHA: Nobody in the world can take away my right, my private right of having this motion at 3 P.M. Let me see, who in this world can do it.

MR. SPEAKER: Mr. Samar Guha. nobody wants to harm your interests. Nobody wants to take away your right. Now, the time available to us is from 3 to 12 nine hours. (Interruptions).

SHRI SAMAR GUHA: Even if it is a question of expelling me from the House from this Lok Sabha, I will do it in the name of God: I will do whatever I think right to uphold the honour of Netaji. I can tell you žhis.

SPEAKER: Your God is there. Our God is also with us.

SHRI SAMAR GUHA: Let your God and my God (Interruptions).

PROF. MADHU DANDAVATE: Do not disturb the private Members' time. Without disturbing that, let us fix the time.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI OM MEHTA): Let them decide what they want.

भी मच् लिमबे : हम ने स्झाव दे दिवा है कि शाम 6 बजे से सबेरे 6 बजे तक रखा जाय मोर प्राप कल का 51 रुपया काट लें।

PROF. MADHU DANDAVATE: We have given a concrete suggestion that private Members' Business will go on up to 6 O'clock. At 6 O'clock. no-confidence motion will be taken up. It should go an up to six in the morning." The entire Opposition is unitedly requesting you.

MR. SPEAKER: According to the decision taken already, we have to adjourn today. In that case, you will have to decide. What right I have to change the decision of the House?

PROF. MADHU DANDAVATE: Between Netaii and No-Confidence Motion, no choice can be made, Both are very important. Till 6 O'clock we will carry on the Private Members' Business and at six, we will take up the No-Confidence Motion. It will go on till six in the morning.

श्री शंकर वेथ (बीयर) : श्रध्यक्ष महोदम, धाज को स्थिति उधर के भाइयों ने पैदा की हुई है, उस को देखते हुए मेरा यह समाब है कि भीर तमाम लोग हाउस भी डिसेन्सी को मैन्टन करने का विश्वस दिलाते हैं तो इसी कन्डीशन पर यदि हाउच को एक दिन

कें लिए एक्सडैन्ड किया जा सकता है तो एक्स-ने अविकास साम ।

श्रानेक भागनीय सबस्य : नहीं, नहीं ।

शी सनेहबर शिख: इन मे भी फुट पडनी शुरू हो गयी है, यह नो-कानफीडैन्स -मोशन का धसर है।

भी भोला राउत (बगहा) मध्यक्ष महोदय पिछले 25 बर्धों का लोक सभा का रिकार्ड देखा जाय । जब जब नी-कान्फीडैन्ट-मोशन श्राया है ब्राटोमैटिकली हाउस का सारा काम बन्द रहा है भीर उस मोशन को पहले लिया गया है। श्याम नन्दन बाब इस बात को जानते है कि जब भी सैन्टर मोशन भाया है, हाउस का सारा काम भाटोमैटिकली खत्म हो गया ।

दूसरी बात यह है कि ये सेसा मोशन हाउस के सामने ले आये है, जा एडमिट हा गया है ग्रब उस पर डिवेट होगी, इस तिए मब से पहले उस को टेक-ग्रंप किया जाय और राज्य मा बाजी नाम सम्बेल निया जाय ।

MR. SPEAKER: The position is like this The House accepted to adjourn today I have no objection if the whole of the time fixed for today is taken But beyond that, I have no power unless the House changes its decision I have no power to go beyand the decision of the House.

PROF. MADHU DANAVATE: This House can change its earlier decision.

MR. SPEAKER, If the House wants to change it, I have no objection.

MADHU DANDAVATE: When there was a break for 11 days, the Minister did not come before the House.

धम्यक्ष महोदय देविए पिछली दका ममें सीनोन जाना था , वहा होने व ली राफैस का में प्रेसीडेन्ट था, वहा काफस होती ग्ही, फिर भी मैं नहीं गया। 749 L.S.-12

I can swear I did not tell you that I wanted to go because of that. I can swear that. I never asked anyhody that I wanted to go. I could miss it. It is you, Mr. Bosu, who said that you want to adjourn.

Motion of

No-Confidence

SHRI SHYAMNANDAN MISHRA (Begusaraı): You had said that you would consider the position again.

MR. SPEAKER: I never asked anybody nor did I approach anybody. i missed it on a number of occasions. Even if I wanted to go, I could go when the House was sifting, nothing to prevent i.e. What is this you are telling me? Twice I did not go last year. Even when I was President, I did not go. Please do not come down to such things.

SIIRI SHYAMNANDAN MISHRA: Did the House adopt a motion in the 11-day holiday? You had done it.

MR SPEAKER: It was put before the House.

PROF. MADHU DANDAVATE: You can check the record. No motion was placed before the House.

MR SPEAKER, It was the report of the Minister.

FROF, MADHU DANDAVATE: You check the record of the Lox Sabha. The matter was never brought before

MR. SPEAKER: There should be no h lidays. I am personally of the opimon that because of holidays we lost initoriant business

SHRI C. M. STEPHEN (Mavattupuzha): From the other side, statements are being made as if this is a matter between the Speaker and the Opposition, as if members on this side do not count at all We, MPs, have got certain obligations and also rights. It is our obligation to attend Parliament at the time you are summoning us. You gave us notice that Parlia355 Motion of I

[Shri C. M. Stephen]

men; would sit till such and such time. That is the decision of the House; that stands.

Now we are entitled to say that we are not prepared to sit beyond six O'clock this evening. All business of the House has got to be adjusted according to the time schedule fixed up. If they had wanted to bring in a noconfidence motion, they could have moved it earlier. Once it is before us, the Treasury Benches have accepted the challenge by saying 'We are prepared to go with it straightway and discuss it'. That is the convention. When the no-confidence motion is there, Government comes in and if they are earnest, they must press for its discussion straightway (Interruptions). I am in possession of the floor. (Interruptions).

MR SPEAKER: I tell you one thing. You are saying that you will walk out. It is not against the Speaker that you are walking out. I have no authority. You may walk out. I do not mind.

PROF. MADHU DANDAVATE: We are not blaming you.

SHRI C. M. STEPHEN: One thing is absolutely certain that as individual members—I have consulted other members on this side—we feel it will be criminal on the part of anybody to ack us to sit beyond the time you gave notice that the House would sit. It is only as a matter of accommodation that we say that we shall sit a few hours beyond 6 O'clock, but never leyond the date on which Parliament, according to the notice, is to adjourn.

I submit we proceed straightway with the discussion of the no-confidence motion. But if they are not keen about it, they need not be. If it is only a ritual that has got to be performed, let them permit the private members' business to go on. The option is with them. As far as we are concerned, it is absolutely certain, if the House means anything—we are also part of the House—that we are not prepared to sit beyond the time

you gave us notice of. All adjustment of business must be in according with that. It is not a plaything in the hands of the Speaker or in the hands of somebody else. They themselves cannot put in a motion of no-confidence on the last day and say; let us sit or and on. We refuse to sit beyond the time you have fixed; adjustment may be made accordingly.

MR. SPEAKER: It is clear that if the House wants to sit beyond it must pars a Resolution.

SHRI C. M. STEPHEN: If they do not want to discuss it, let them go to Netaji Resolution. It is for them. They day cannot be extended like rubber; time is time... (Interruptions).

MR. SPEAKER: Please find a way out. Or, this Resolution is before me, the new motion for suspension of the rule.

PROF. MADHU DANDAVATE: If you suspend the rule and proceed to the 'No-Confidence motion', it will be a bad precedent, and it will be against the wishes of the entire opposition, including the CPI. You should not rub the Opposition in the wrong way.

MR. SPEAKER: Then Mr. Madbu Limaye's motion also. I have allowed that motion; I am going to allow yours also.

SHRI BHOGENDRA JHA (Jainagar). We have wasted more than hour. The no-confidence motion had already been admitted and it has to be disrosed of at the earliest. In that case, you have to accommodate till 12 O'clock in the night or certain more hours. The Prime Minister is also here. Will it be too much if they accept that tomorrow we sit and discuss it tomorrow also? Several times we have sat beyond the usual time. it is not for the first time in the history of the Lok Sabha. There is no overwhelming reason why you should say; no; there is no reason why you should be adamant....(Interruptions).

AN HON. MEMBER: Why do you not intervene?

MR. SPEAKER: I would have, but I have no authority.

भी घडण बिहारी बाधपेबी : फिर झाप नान-ब फिसियल बिजनेस एलाऊ कीजिए ग्रीर 6 बज नो-कांफिडेन्स मोशन लीजिएगा। .. (व्यवधान) . . खत्म होने को बात तो जब बह शुरू होगा तभी सोची जाएगी।

PROF. MADHU DANDAVATE: Not a single motion has been discussed in the time that had been assigned to it. Every time we have crossed the time limit. During the Railway strike the motion went on till early morning hours.

SHRI K. RAGHU RAMAIAH. This is not the situation similar to the one quoted by you. It was decided that the House will rise today and as my friend has said at 6 O'clock. Other Members have said that they have already made arrangements and they cannot stay here. Now, the point is. as a matter of accommodation, we can stay for a few hours beyond six. But nothing beyond that.

AN HON, MEMBER: It is a no confidence motion.

SHRI K. RAGHU RAMAIAH: Why do you bring it on the last day?

बी बटल विशारी बाजपेबी : कांग्रेस के मैम्बस फैसला कर लें कि नो-कांफिडैन्म योशन पर नहीं बोलेंगे. केवल प्रहमिनिस्टर उत्तर देंगी तो यह 12 बजे समाप्त ही सकता है द्याप 12 बजे समाप्त करन चाहते हैं, लेकिन 12 बजे की कोई पवित रेखा नहीं है। यह नो कांफिडेंस मोशन है, इस पर चर्चा करने का पूरा मौका मिलना चाहिए। लेकिन अगर वे जस्दी समाप्त करना चाहते हैं, ता कांग्रेंस के मैम्बर्स न कोलें . . . (व्यवधान) श्रमा तो नहीं ले सकते हैं क्योंकि नास-प्राक्तिशल बिजनेस लेगा है। ..(व्यवद्यान),.

बी बाइ भिमये : इंग्रह्मक महोदय, मैं ने 198 की तहत जो व्यवस्था का प्रश्न उठाया उसपर अभी तक आवका निर्णय नहीं आया उम में ग्राप को सबम तब करना है कि कितनी देर तक ग्रविश्वास के प्रस्ताव पर बहस होगी। हम लोग बिल्कुल ग्रनरीजनेबिल नहीं हैं। विगत दिनों में जो सबसे कम समय था---सबसे कम मैं कह रहा ह , सब से, श्रधिक नही-. वह 10-12 घंटे का था। म्राप रिकार्ट देखे । उस से एक मिनट भी ग्रधिक हम नही चाहने है। (ध्यवधान) मैं कहता ह शकधर साहब से म्राप पूछे, जो कम से कम समय होगा उसी को हम मानने के लिए नैयार है।

इ नपर निर्णय करने में ग्रापकों सुविधा हो इसी लिए मैने एक प्रस्ताव रखा है कि भ्राज की सिटिन्ग कल सबेरें 6 बज तक के लिए बढाई जाए। (व्यवधान) पहले मेरे प्रस्ताव पर बहस हो, विरोध पक्ष को मूना जाए और मेरे प्रस्ताव पर निर्णय होने के बाद रघरमैया जी के प्रस्ताव पर विचार किया जा सकता है।

SHRI JYOTIRMOY BOSU: Sir. 1 want to move a motion. Instead of complying with all these rules, you have gone into another business.

Kindly see Rule 198 para (3), It says:

"(3) If leave is granted under sub-rule (2) the Speaker may, after considering the state of business in the House, allot a day or days or mart of a day for the discussion of the motion."

MR. SPEAKER, I fulfil the rule. The House is to adjourn today as decided by this House. "If the leave is granted under sub-rule (2), the Speaker may, after considering the state of business in the House, allot a day or days or part of a day for the discussion of the motion." So I have considered this and today is for Private Member's business. The time available today is till midnight, that is 12 O'clock. Beyond that I have no authority to fix any time unless the [Mr. Speaker]

House decides to revoke its decision and adjourn today and continue tomorrow for considering the motion.

SHRI SHYAMNANDAN MISHRA: Sir, on a point of order arising out of your observation.

MR. SPEAKER: I am going to take up private members' business. Then after that you continue till today

SHRI SHYAMNANDAN MISHRA (Begusaraı): Last time, we had sat beyond 12 o'clock This is not the first time.

MR. SPEAKER, But that was not the last day. The House had not decided to adjourn sine die on that day They were sitting days; there was no problem

SHRI SHYAMNANDAN MISHRA: Then the point is, as I had urged earlier, non-official business cannot be postponed except by unanimity. (Interruptions).

SHRI K. S CHAVDA (Patan): On a point of information from you, Sir. I want to know, what about this Untouchability Offences Bill?

MR SPEAKER: I do not know. SHRI K S CHAVDA: Is it going to be passed today or not?

MR. SPEAKER: I do not know.

The House likes to sit only till today.

Shri Chandrappen.

भी मधु निमये (बाका) : मेरे प्रस्ताय का क्या हुमा ? पहले मेरा श्राना चाहिए था। 15.01 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move:

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bill and Resolutions presented to House on the 7th Mag. 1975."

MR. SPEAKER: The question is:

That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th May, 1975'.

The motion was adopted.

SHRI K S CHAVDA (Patan): Is Government not serious about the problem of untouchability?

SHRI S M BANERJEE (Kanpur)
May I request that the Untouchability Offences Bill may be passed
without discussion?

SHRI K S CHAVDA. Yes, it is a very good suggestion. It should be passed as reported by the Joint Committee.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RA-MAIAH): What happened to my motion?

MR. SPEAKER: I am going to put your motion now.

SHRI JYOTIRMOY BOSU (Diamond Harbour): How can you do that, Sir? It is past 3 O'clock. Private Members' Business has started. Mr. Guha is already on his legs.